

In The Central Administrative Tribunal

ALLAHABAD BENCH

: : ORDER - SHEET : :

Application No.... OA 222/00 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry

Orders of the Tribunal

Registrar

31.07.2000

Single bench is not available today. List. O.A. before S.B on 04.08.2000 for admission.

Registrar.

04/08/00

Hon. Mr. S.K.T. Nagari, J.M.

Shri S.N. Singh for the applicant.

Shri L.M. Singh proxy counsel to Shri V. Swaroop counsel for the respondents. Heard, on the point of admission as well as on interim relief. As per applicant's case, he was transferred to Ghaziabad on his own request in the year 1998 and his wife Smt. Rekha Kaushik, who is also in service under same chain of institution, has also joined at Ghaziabad only 5 months back. Now as per impugned order, the applicant has been ^{transferred} from Ghaziabad to Rewari (Jaipur), against which he has represented before the respondents vide representation dated 22/6/00, copy of

which has been annexed as annexure-6 to the O.A., and as per applicant's case, this

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representation is still pending consideration of the respondents.

The respondents are directed to decide the pending representation as referred above, within 2 weeks from the date of communication of this order and the applicant shall abide by the order passed on representation. However, till the representation is decided, the impugned transfer order shall not be given effect.

In case the applicant fails to communicate this order within 7 days, this order shall stand vacated.

If possible, copy of the order be furnished to the learned counsel for the applicant and learned counsel for the respondents just today on payment of fee, if any, as per rules.

The OA is decided finally with the above observation.

Scanned
J.M.

(M)